

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN
&
THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.**

**Wednesday, the 15th day of July 2026 / 24th Ashadha, 1948
WP(PIL) NO. 75 OF 2026(S)**

PETITIONERS:

1. DISTRICT COURT BAR ASSOCIATION, THODUPUZHA-MUTTOM,
THODUPUZHA-MUTTOM BAR ASSOCIATION OFFICE, DISTRICT COURT COMPLEX,
THODUPUZHA, IDUKKI DISTRICT, REPRESENTED BY ITS PRESIDENT, SIBY
JOSEPH, PIN - 685584
2. SHAJI JOSEPH, AGED 55 YEARS, S/O JOSEPH, ADVOCATE, SECRETARY,
DISTRICT COURT BAR ASSOCIATION OFFICE AT BAR ASSOCIATION OFFICE,
DISTRICT COURT COMPLEX, THODUPUZHA, IDUKKI DISTRICT, PIN - 685584

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY, HOME
DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001
2. THE DISTRICT COLLECTOR, IDUKKI, COLLECTORATE, KUYILIMALA, PAINAVU
P.O., IDUKKI, PIN - 685603
3. DISTRICT COURT, REPRESENTED BY SHERISTADAR, THODUPUZHA, DISTRICT
COURT COMPLEX, MUTTOM, THODUPUZHA, IDUKKI DISTRICT, PIN - 685587
4. HIGH COURT OF KERALA, REPRESENTED BY ITS REGISTRAR (GENERAL), HIGH
COURT OF KERALA, ERNAKULAM, PIN - 682031
5. DIRECTOR, DIRECTORATE OF WOMEN AND CHILD DEVELOPMENT DEPARTMENT,
POOJAPPURA, THIRUVANANTHAPURAM, PIN - 695012
6. THE REGISTRAR (DISTRICT JUDICIARY), HIGH COURT OF KERALA,
ERNAKULAM, PIN - 682031

Writ petition (public interest litigation) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(PIL) the High Court be pleased to stay Exhibit P3, pending disposal of the above writ petition (c).

This petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(PIL), this Court's order dated 24/06/2026 and the court passed the following:

P.T.O.

W.P.(PIL) Nos.75 of 2026

1

WEDNESDAY, THE 15TH DAY OF JULY 2026

WP(PIL) No. 75 of 2026

DISTRICT COURT BAR ASSOCIATION, & ANOTHER

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:

SRI.V.M.KRISHNAKUMAR, SMT.P.R.REENA

ADVS FOR RESPONDENT/S:

GOVERNMENT PLEADER, SHRI.HARIKUMAR G. (GOPINATHAN NAIR),
DIRECTOR GENERAL OF PROSECUTION



W.P.(PIL) Nos.75 of 2026

2

Soumen Sen, C.J. & Syam Kumar V.M., J.

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W.P.(PIL) Nos.75 of 2026

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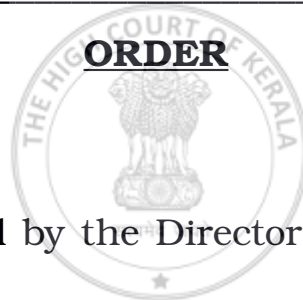
Dated this the 15th day of July, 2026

Appearance:

For the Petitioner : Mr. Renjith Thampan, Sr. for Mr. V.
Krishnakumar

For the Respondents : Mr. T. Asaf Ali, DGP
Mr. G. Harikumar for R4 & R6

Soumen Sen, C.J.



The statement filed by the Director General of Prosecution dated 14th July, 2026 is taken on record.

2. In order to decide the issue pending before this Court and to ascertain how many Children's Courts are functioning in the State and the number of cases, classified according to the nature of the offences, pending before each such Children's Court, the State shall file an additional affidavit. The affidavit shall also state whether any Special Public Prosecutor or Public Prosecutor has been appointed to conduct cases involving offences against children as enumerated under Chapter IX of

W.P.(PIL) Nos.75 of 2026

3

the Juvenile Justice (Care and Protection of Children) Act, 2015.

3. The Registrar (District Judiciary) shall also file a report in the form of an affidavit furnishing all available data, including the pendency of cases before the Children's Courts and the POCSO Courts, if they are not the same, duly classified according to the nature of the offences.

The matter stands adjourned to 29th July, 2026.



Sd/-
Soumen Sen
Chief Justice

Sd/-
Syam Kumar V.M.
Judge

vpv